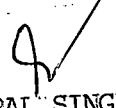



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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. 88/89

Harish Krishnia Versus Union of India and ors

Date of Order	Orders
20.7.2001	<p>None present for the applicant None present for respondent No.1 Mr. Sanjay Pareek, counsel for respondent No.2 Mr. U.D.Sharma, counsel for respondent No.3</p> <p style="text-align: center;">The cases involving the similar controversy which are listed today before us have not been pressed by the learned Advocate representing the applicants on the ground that seniority list of RAS officers has been revised by the State Government in view of the judgments of Hon'ble the Supreme Court in Ajit Singh-II and D.K.Vijay's case. Applicant is having grievance relating to his seniority, which has been revised by the respondents and similar cases have not been pressed. Therefore, this case has become infructuous and is disposed of as ^{such} not pressed. Parties are left to bear their own costs. Interim stay granted vide order dated 23.2.1999 stands vacated.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (GOPAL SINGH) Adm. Member </div> <div style="text-align: center;">  (A.K.MISRA) Judl. Member </div> </div>